

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
IB-204/ND/2021**

**IN THE MATTER OF:  
Union Bank Of India**

**...PETITIONER**

**Vs.**

**M/s. Supertech Ltd.**

**...RESPONDENT**

**Section  
U/s 7 of IB Code, 2016**

**Order delivered on 11.10.2022  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :  
For the RP :Mr.Somdutta Bhattacharya, Ms.  
Kiran Sharma and Ms. Niharika  
Sharma, advs for the RP.  
For the Respondent/Corporate Debtor :**

**ORDER**

**IA/4822/2022**

Heard the submissions made by the Counsel for the Resolution Professional. The Counsel for the Resolution Professional has filed the present application under Section 60(5) of the IB Code, 2016 read alongwith Rule 11 of the NCLT Rules, 2016 seeking exclusion of 77 days utilized in litigation, out of the total period of 180 days for completion of Corporate Insolvency Resolution process of the Corporate Debtor.

Having heard the submissions and having gone through the contents of the application this Tribunal is of the view that the period 12.04.2022 to

(Mohit)

- Sd -

- Sd -

10.06.2022 (60 days) from the time when the matter was appealed before the Hon'ble NCLAT and Hon'ble NCLAT had put on hold CoC till the date on which Hon'ble NCLAT passed orders in this matter. The said 60 days period is excluded. However, we do not find any rationale at this stage in excluding the period since 20.06.2022 to 05.07.2022 when the application for appointment of Authorized Representative of home buyers was under adjudication before this Tribunal. The IRP/RP is directed to complete the CIRP process within the 60 days extended period and as such the IRP/RP is directed to work on war-footing basis. The application is **partly allowed**.

—sd—

**(Rahul Bhatnagar)**  
**Member (T)**

—sd—

**(P.S.N Prasad)**  
**Member (J)**